

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail [mentioning.phc-bih@gov.in](mailto:mentioning.phc-bih@gov.in)  
The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied-up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

**Mentioning matters regarding urgent hearing of pending cases:**

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
<b>(From 10:00 AM to 12:00 PM of 18.04.2022)</b>					
<b>Civil Matters</b>					
1.	Jay Prakash Sharma 9507832265	Ajit Kumar Sinha	MJC. No. 1856/2021	This application is being filed for initiation of contempt of Court proceeding against the respondent authorities for their, willful disobedience of order dated 16.04.2021 passed in CWJC. No. 7247/2018 by Hon'ble Mr. Justice Mohit Kumar Shah.	No Urgency
2.	Rajiv Ranjan 9473027609	Dinesh Prasad Jaiswal and Ors.	F.A. No. 43/2012	That above noted case relates to dissatisfied with the judgement and Decree dated 18.12.2012 passed by learned Sub-Judge 3 <sup>rd</sup> Katihar in Money Suit No. 01/2004. Respondents demolished the plaintiff Chajja Shop rooms (portion of land) without proper measurement and adopting procedure of law. May kindly pray the Hon'ble Court list the case for "Hearing"	No Urgency
3.	Uday Kumar 9431437186	Ranjay Kumar	CWJC. No. 4260/2022 (Serial No. 543 in consolidated list)	The matter related to release at Vehicle (Scarpio) I want usual order. So may kindly list the case out of its turn for hearing the above mentioned case.	May be mentioned before the respective Bench only where the matter is listed

4.	Ram Sevak Choudhary 9234219503	Ajay Kumar, Bhuneshwar Choudhary and Indradeo Singh	CWJC. No. 8964/2019, CWJC. No. 9149/2019 and CWJC. No. 21407/2019	That the case was heard on 18.12.2019 and 02.12.2019 and directed respondent to file counter affidavit and list this case after 4 weeks but since then these. Three cases has not been listed till date. In all three cases prayer is similar and same matter. Therefore, my prayer is all these three cases heard together and disposed of by a common order with request to list this case and heard out of term as early as possible.	No Urgency
5.	Sanjeev Nikesh 9608923063	Rita Kumari	CWJC. No. 5039/2018	The petitioners are reverted from the post of Anganbari Supervisor on 27.02.2018 but they are not posted on their earlier post after reversion . The case was heard earlier counter affidavit filed by the State. Due to reversion Petitioners became hand to mouth at the hands of Respondents. So, the matter may be listed for urgent hearing	No Urgency
6.	Bhimsen Prasad 7542958260	Ramautar Mahto	CWJC. No. 1359/2018	In the above mentioned case order dated 11.09.2018 by Hon'ble Mr. Justice Birendra Kumar pleased to direct the respondent No. 7 to file counter affidavit and put up on 10.10.2018 but as yet case has not been listed this matter is very urgent ..... respective awarded ..... so this may kindly be listed before the appropriate bench to heard on priority basis.	No Urgency
7.	MRS. ARCHANA SINHA @ SHAHI 9334255955	AJIT KUMAR	MJC. NO. 2045/2021 (MODIFICATI ON)	In the above matter the court has quashed the NOTICE IN Form GST DRC-13 DATED 11.1.2021 and also quashed the Form GST	To be Listed for modification

				<p>DRC-13 dated 19.3.2020 vide order dated 1.7.2021 in CWJC NO. 8487/2021 But due. to Inadvertent mistake the notice In form GST DRC-07 dated 3.3.2020 was not annexed with the writ petition and the same was not quashed . Hence , ... may kindly, consider annexure-2 as a part of writ petition and the same may be quashed and the order dated 1.7.2021 may be modify to that extent . hence kindly hear this matter on priority basis on any day.</p>	
8.	MRS. ARCHANA SINHA @ SHAHI 9334255955	Md. Masoom Ansari	CWJC. No. 617/2019	<p>That the petitioner was qualified the written test of junior engineer in PHED department he has qualified the examination but his name in merit list is at serial no. 6 due to wrong correction of 3 questions. Petitioner belong from the MBC QUOTA. 1 post is still vacant in the PHED department. Hence may kindly list this case for priority hearing before any bench.</p>	No Urgency
9.	Dhirendra Narain Mallik 9470084681	Narendra Kumar Singh	CWJC. No. 3941/2017	<p>Petitioner has ..... his service as incharge Assistant engineer since 1996. Junior of petitioner has given promotion to the post of Assistant Engineer. Petitioner has super ..... from his service. But till date he has not been given promotion.</p>	No Urgency
10.	Arun Kumar Singh 9304596610	Ram Pujan Singh	CWJC. No. 17997/2017	<p>In the aforesaid case, an oral order was given on 27.05.2020. in this order, the petitioner was asked to file requisites for a notice against the respondent No. 3 within a period of four seeks but due to outbreak of Covid-</p>	No Urgency

				19 pandemic this could not be filed within such period. On 6 <sup>th</sup> October 2021, a notice was filed with proper requisites. So, in the interest of Justice, put up this case under heading “to be mentioned.”	
11.	Prabhas Ranjan 6207323467	Shivani Kumari and Ors.	CWJC. No. 2038/2020	By order dt. 04.03.2020 the case was to the listed along with CWJC. No. 23 of 2020. CWJC. No. 23 of 2020 was listed on 13.04.2022 and was disposed of , but this case was not listed.	Office to verify
12.	Jay Prakash Sharma 9507832265	Jay Krishan Jha and Ors.	CWJC. No. 18253/2014	The D.C.L.R. Benipatti has illegally entertained a false and frivdous application of the private respondents and directed to C.O. to interfered with the valid right to the petitioners in respect of lands.	No Urgency
13.	Anuj Kumar 9939993599	Ram Sawrup Singh	M.J.C. No. 5329/2018	The petitioner died on 24.02.2020. I.A. of the said effect has already filed. Hence this case may be listed out of turn under appropriate heading for withdrawal and heard accordingly.	To be Listed for withdrawal
14.	Anuj Kumar 9939993599	Dimpal Kumari	CWJC. No. 23150/2019	The case of the petitioner may be disposed of in terms of the order passed in C. W.J.C. No. 5129/2009. Case of similarly situated other persons have been considered by this Hon'ble Court in the aforesaid case and other analogous cases. The matter relates to selection of the petitioner on the post of teacher.	No Urgency
15.	Mrityunjay Kumar 9470484249	Priti Priyadarshini	L.P.A. No - 1158 of 2019	The above-mentioned L.P.A. was heard on 06.02.2020 and the Hon'ble Division Bench was pleased to pass an order for issuance of	No Urgency

				<p>notices to the private respondents for which all the requisites etc. had already been filed within stipulated time as directed by this Hon'ble Court. The case status shows that the Private respondent has appeared through her Learned Counsel in the instant L.P.A. Therefore, kindly be pleased to allow this mentioning for listing the abovementioned case before concern Hon'ble Division Bench.</p>	
16.	Mrityunjay Kumar 9470484249	Sanjay Kumar Singh	CWJC. No. 10743/2019	<p>The above-mentioned writ application has . been filed by the petitioners for considerations of their services of Kisan Salahkar as contractual employees and accordingly for granting the benefits of contractual employees as is being given/provided to other contractual employees. One similar matter bearing C.W.J.C. No-18379 of 2021 (Yashwant,Kumar V/s The State of Bihar and others) which is listed at SI. No. - 1562 in Consolidated list dated - 11.04.2022 before Hon'ble Mr. Justice P.B. Bajanthri. The above-mentioned writ application bearing C.W.J.C. No - 10743 of 2019 may be listed along with C.W.J.C. No - 18379 of 2021.</p>	No Urgency
17.	Rabindra Kr. Priyadarshi 9931044129	Shambhu Nath Das	CWJC. No. 9143/2018	<p>Petitioner does not want to ..... the matter at this stage.</p>	Not clear
18.	Sunil Kumar Karn	A.Dwivedi	CWJC. No. ....../20	<p>The present writ application was filed in physical mode, after removing defects ..... out by the stamp reporter ..... could not be filed again, because</p>	Not clear

				physical filing is not accepted due .....	
19.	Mr. Sanjay Kumar Giri 9334312281	Shiv Shankar Prasad and Ors.	Second Appeal No. 534/2016	This appeal may be heard under Order XLI, Rule 11 of Civil Procedure Code. The possession of the land in question has been decreed in favour of Oral Gift, which is not admissible in Hindu Law, whereas the appellants claim their right, title and possession over the land in question on basis of Khista Vashika, executed by the recorded tenant of the land in question. It kindly may be listed for hearing under Order XLI, Rule 11 of Civil Procedure Code, since the defendants have taken possession of the land in question without any execution order for the same. Hence, the urgency.	No Urgency
20.	Mr. Sanjay Kumar Giri 9334312281	The State of Bihar and Ors.	LPA. No. 1556/2018	The present mentioning is being made on behalf of the main contesting respondent in the present appeal, i.e. Respondent Nos. 5 to 9, who were the petitioner in the matter during the writ stage. The writ application was filed by remand of Hon'ble Supreme Court, by these contesting respondents for restoration of their absorption of services as lecturer at S.B.A.N. College, Darheta Lari, Arwal and for payment of arrear of salary as well as resumption of payment of salary. All the contesting respondents are senior citizens and already retired. The appeal is pending since 2018. Hence it may be listed with priority.	No Urgency
21.	Mr. Vipin Kumar Singh	Manki Samad and Ors.	LPA. No. 626/2018	The aforesaid LPA directed against the order	No Urgency

	8986968645			dated 27.07.2017 passed in CWJC. No. 6457 of 2016 by Hon'ble Mr. Justice Jyoti Saran whereby his lordships have been pleased to heard and dismiss the writ application. The Hon'ble division bench of this Court comprising of Hon'ble Mr. Justice Dinesh Kumar Singh and Hon'ble Mr. Justice Anil Kumar Sinha vide order dated 26.02.2020 heard the aforesaid LPA and issue notice to respondent no. 8 to 22 and also be directed the office to list this appeal after valid service of notice, best of the knowledge of the appellants notices has been properly serve upon private respondents. It is therefore kindly may please to your lordship list this matter in appropriate heading for hearing of the present case as early as possible.	
22.	Mr. Ajit Kumar Sinha 9835630599	Uttar Bihar Gramin Bank through its Chairman and other	LPA. No. 1241/2018	The appellant has filed the present LP A against the order dated 16.05.2018 passed in CWJC No. 2607 of 2013 by which the Hon'ble Single Judge has been pleased to allow the writ petition, quashed the order of the Disciplinary Authority and the Appellate Authority and held inter alia that the writ petitioner is entitled for refund of amount recovered from his gratuity and leave encashment which is to be refunded to him within three months from the date of the receipt/ production of the copy of this order with 8% simple interest per annum from the due date till its	No Urgency

				realization. The aforesaid LPA was filed along with limitation and stay petition. The limitation petition has been allowed and the appeal along with stay petition are pending. The respondent writ petitioner has filed a contempt petition i.e. MJC No. 456 of 2019 in which show cause on behalf of the O.P. Bank has filed stating inter alia that against the judgment LPA is pending for adjudication. The MJC was heard and adjourned on several dates and the next date in the MJC No. 456 of 2019 is 20.04.2022. Hence, urgency for hearing of the LPA and I.A. Petition for stay.	
23.	Dhirendra Narain Mallik 9470084681	Gunjan @ Gunjan Kumar @ Gunjan Kumar Srivastava	MJC. No. 4543/2019	It is case of compassionate appointment. Respondent State did not obey the judgment and order 04.07.2019 passed in CWJC. No. 276/2019. The Hon'ble Mr. Justice Madhuresh Prasad vide order dated 04.07.2019 was pleased to allow the writ application.	No Urgency
24.	Pramod Kumar Pandey 7979824987	Bagad Paswan	CWJC. No. 13377/2021	Encroachment of public road the opposite party has encroached the public road and authority also after measurements found encroachment but till today opposite party has not removed the same there's much ..... in village and the petitioner has no way to pass.	May be mentioned before the respective Bench only where the matter is listed
25.	Mr. Prashant Sinha 9334142016	Dhananjay Jha	MJC. No.469/2022	The Hon'ble Court had set aside the order of dismissal of the petitioner with direction to conclude the Departmental proceeding within a period of six months	No Urgency



				failing which the petitioner will be entitled for full back wages and all consequential benefits. The proceeding has not been concluded in six months the full back wages and consequential benefits have also not been paid. The case may be heard urgently.	
26.	Subodh Kumar 9931291840	Jailal Singh @ Jailal Pd. Singh Kushwaha	CWJC. No. 5297/2020	All the three Courts passed order in favour of the petitioner only B.L.T. Court against the petitioner on perfectly wrong conception of law. The petitioner is in possession since long back and has constructed house up to roof level and is not allowed to cast roof and this petitioner is compelled to live in open sun so matter is very urgent.	No Urgency
27.	Subodh Kumar 9931291840	Tanuk Lal Pd.	CWJC. No. 19533/2016	The matter relates to publication of result. Seat is being filled up so the petitioner is losing chance of appointment everyday and as such the matter is very urgent.	To be Listed
28.	Rakesh Kumar Srivastava 9835405493	Rajeev Kumar and Anr.	CWJC. No. 11983/2018	The material of the building construction is being kept in field and open sky for renovation of the private temple of the petitioner due to ..... the work is stopped and the writ petition has filed for protection and I/A has been filed and pleading has been complete. Hence the matter is urgent. And vide order dated 26.03.2019 the Hon'ble Court was directed to list the case.	To be Listed for IA
29.	Prabhat Prasoon 9122123123	Akhilesh Kumar	MJC. No. 337/2022	The matter relates to counselling/interview for appointment on the post of Lab-Technician. High Court has observed repeatedly deserved that	No Urgency

				Lab Technician should be appointed soon as the cause of public is suffering so the matter is very urgent.	
30.	Subodh Kumar 9931291840	Sitaram Shridhar	CWJC. No. 927/2020	Petitioner's increment has been stopped. It will cause loss in retirement benefit. As the petitioner is facing economic trouble after retirement so the matter is very urgent.	No Urgency
31.	Bhimsen Prasad 7542958260	Kameshwar Choudhary and Ors.	F.A. No. 158/2006	In the above mentioned case substitution petition has been filed in the aforesaid F.A.... bring .... the deceased respondent No. 4 and S. On record and F.A. may kindly be listed under the heading for order on out of turn on priority basis.	No Urgency
32.	Kundan Rathore 7779855582	Munna	CWJC. No. 1017/2020	The aforesaid case petitioner is suffering irreparable loss due to breach of agreement with Nagar Parishad, Motihari. This matter was directed to listed on 23.03.2020 under the heading for "order" but till date this matter is not listed. The Registrar reported as per online cutt off date 34/03/..... such not listed.	No Urgency
33.	Santosh Kr. Verma 9430246302	Binod Kr. Singh	CWJC. No. 13453/2019	Petitioner has been terminated from service. Therefore, petitioner and his family is suffering from starvation. So, matter is urgent and may be heard on priority basis. Therefore, this case may be listed tomorrow.	To be Listed
34.	Satyendra Narayan Singh 9308588626	Brij Bihari Pandey	CWJC. No. 2831/2014	Matter relates with Retiral Benefits which have not been paid despite reinstatement of the non-Gazetted employee of the electricity Board on the ground of pendency of this writ petition alongwith another CWJC. No. 12147/2008 filed by the electricity Board	To be Listed

				challenging the petitioners reinstatement. Though the CWJC. No. 12147/2008 stood dismissed in default, vide order 01.02.2018 passed in CWJC. No. 12147/2008 both the writ petitions are to be listed together. Petitioner superannuated on 31.12.2009 and is lying in bed without proper medication & food.	
35.	Wasi Akhtar 9973449937	Saleena Khatoon @ Munni and Ors.	C. Misc. No. 823/2018	The present case is filed for setting aside the order dated 02.05.2018 passed in execution case No. 1 of 2009 passed by learned sub judge IV Rohtas. Though case is urgent and required for hearing, but till date C. Misc. No. 823/2018 is no where listed before any of the Hon'ble bench. As such party ..... your lordship to kindly list the aforesaid case before the appropriate bench. So that it may be taken and heard on its as usual .....	No Urgency
36.	Arghesh Kumar 9931838983	Chandani Devi	F.A. No. 52/2014	I.A. No. 02/2019 filed for grant status quo in this case the respondent with connivance of local administration without any execution order passed by the Court making construction by erecting boundary wall with gate on disputed land, so it may be heard at earliest.	To be Listed for IA
37.	Santosh Kr. Verma 9430246302	Harsh Kr. Bothra and Ors.	MA. No. 682/2013	Notices were issued by this Hon'ble Court earlier and respondent has also appeared in this case. So, case is ready for hearing so, kindly heard this case on priority basis Therefore, this case may be listed tomorrow.	No Urgency
38.	Braj Kishore Singh Chouhan	Arti Kumari	CWJC. No. 16381/2019	The petitioner is a lady and .....	No Urgency

	9709948439			Who has completed the work in spite of ..... completing the work in 2018 .....	
39.	Brij Kishore Singh Chouhan 9709948439	Brij Kishore Singh Chouhan (In person)	CWJC. No. 9109/2019	Petitioner is special Government Advocate before the Bihar Land Tribunal but he is prohibited by ..... authority to perform before the Tribunal.	To be Listed
40.	Manoj Kumar 9334609470	Mayurdhwaj Prasad	CWJC. No. 15602/2015	The present case relates to mutation of the land of the petitioner. The petitioner despite having succeeded from Hon'ble BLT. the revenue authorities are not mutating his land rather are restraining the petitioner from cultivating the said land and the .... are on the verge of becoming barren and for the said ..... several criminal cases ..... pending between the .....	No Urgency
41.	Santosh Kumar Verma 9430246302	Krishna Ram	CWJC. No. 11291/2016	Petitioner is a retired person and suffering from several disease. So, kindly heard this case on priority basis. Therefore, this case may be listed tomorrow.	No Urgency
42.	Santosh Kumar Verma 9430246302	Raghu Nandan Pd. And Anr.	CWJC. No. 11932/2016	Petitioners are retired persons and suffering from several disease. So, kindly heard this matter on priority basis. Therefore, this case may be listed tomorrow.	No Urgency
43.	Santosh Kumar Verma 9430246302	Rambali Singh and Ors.	CWJC. No. 10403/2019	Vide order dated 17.01.2022 passed in CWJC. No. 998/2021 similar issue has been decided by this Hon'ble Court, this case may be disposed of on similar terms, (copy of order dated 17.01.2022 is enclosed) So, kindly this case may be listed tomorrow.	No Urgency
44.	Santosh Kumar Verma	Sarsawati Devi	CWJC. No. 10496/2019	Petitioner is an old lady and suffering from several	No Urgency

	9430246302			disease. So, matter is urgent and may be heard on priority basis. Therefore, kindly this case may be listed tomorrow.	
45.	Santosh Kumar Verma 9430246302	Shiv Nath Yadav and Ors.	CWJC. No. 11025/2017	Petitioners have been terminated from college, therefore, petitioners and their family is suffering from starvation, so, matter is urgent and may be heard on priority basis, therefore, this case may be listed tomorrow.	Details of service and department not mentioned
46.	Ritesh Kumar 9304006733	Rajiv Kumar and Anr.	CWJC. No. 15530/2018	The abovenoted case is pending since the year 2018 and petitioner are going to retire very soon and they are suffering immensely.	No Urgency
47.	Udhbav 8676924738	Vikash Kumar	CWJC. No. 8309/2019	Vide order dated 21.06.2019, the Hon'ble Court was pleased to direct the respondent to file counter affidavit within a period of six weeks and it was further directed to re-notify the case on 16.08.2019. but till date the matter is neither being listed .... heard.	No Urgency
48.	Mr. Parth Gaurav 8083614777	Mani Bhushan Prasad @ Kanhaiyajee	M.A. No. 667/2018	The appellant is the husband and there is no chance of compromise between the parties as even the Courts have tried to settle the matter. Since the age of the Appellant is passing everyday and his life will be traumatized without family. So the matter may kindly be heard at the earliest.	No Urgency
49.	Mr. Parth Gaurav 8083614777	Vishwanath Sarawagi	Civil Misc. No. 1796/2019	The civil misc. Application was heard and operation of the impugned order was stayed but now the Court below has proceeded with the hearing of the suit and is bent upon to pass the final judgment. The suit is of eviction against 85	No Urgency

				year old man by his nephew over ancestral house. The contesting respondent has appeared and filed counter affidavit, therefore the matter kindly be listed for final disposal. Prayer is for listing the matter at the earliest as the suit is posted for final judgment on 25.04.2022.	
50.	Ram Sevak Choudhary 9234219503	Mukesh Kumar	I.A. No. 01/2021 IN CWJC. No. 2883/2020	My mentioning dated 07.02.2022 was accepted on the same day put till date I.A. has not been listed That the department illegally deducted heaving amount that is Rs. 8200/ from the salary of the petitioner per month which is totally illegal and inviolence of the Hon'ble Court mrndate decided in this matter. Therefore it is most urgent one. It may kindly be heard without delay and I.A. may be listed for stay.	To be Listed for IA
<b>CRIMINAL MATTERS</b>					
51.	Himanshu Sagar	Ram Kumar Bharti	Case. No. 937/2021	The case is already in consolidated list Sl. No. 3451 petitioner suffering from heart disease from two years. This petition are .....	May be mentioned before the respective Bench only where the matter is listed
52.	Rajesh Kumar 9431638305	Dhorai Mahto	Cr. Misc. No. 17489/2022	Afore said (Cr. Misc. No. 17489/2022 petitioner is renew the bail in Court below in light of observation renew his prayed for after framing of the charge, so kindly permitted withdraw the bail petition.	May be mentioned before the respective Bench only where the matter is listed
53.	Dhirendra Narain Mallik 9470084681	Shiv Anand and Ors.	Cr. Misc. No. 71362/2019	It is application for quashing of cognizance order dated 14.09.2018 u/s 351,356,417,304 of IPC. without any material available on record of the	No Urgency

				case. Petitioner has suffering mental and physical harassment of this case. Respondent No. 2 filed a false and fabricated against petitioner in the collusion of husband of sister of petitioner.	
54.	Ashok Kumar Pandey 9431046301	Ajay Kumar Nayak	Cr. Misc No. 32149 / 2020	The above mentioned case was earlier dismissed for default on 16. 11. 2021 due to non appearance then petitioner filed restoration petition (Cri. Misc no 67597/21) and same has been restored to its original file on 8.12.2021 by the Hon'ble justice Arvind Srivastava since then the matter is pending for listing so, it may kindly be listed before the appropriate court.	To be listed in order of seniority
55.	Sunil Kumar Karn 9835420540	Pankaj Lal Das and Ors.	Cr. Misc. Token No. 20134/2020	The present case was filed in physical mode. Stamp Reporter after checking the file returned to remove defects. After removing all defects it could not be filed as not accepted due to guideline for pendency. Therefore, it is requested to may kindly permit me to submit the file in physical mode.	Refiling permitted
56.	Md. Imteyaz Ahmad 9386416816	Nashima and Shama	Cr. Appl. (D.B) No. 172/2018 I.A. No. ..../2022	Conviction and sentence is R.I for 16 years and the appellant have remained in custody for more than 7 years, hence I.A. is filed for suspension of sentence and bail on behalf of the petitioners, Hence it may kindly be listed "for Orders"	To be Listed subject to the availability of digitized record
57.	Avinish Kr. Singh	Pushpendra Kumar Verma	Cr. Misc. No. 9374 of 2022	The petitioner, presently the Registrar, Magadh University, was arrested on 21.12.2021 in connection with Special Vigilance Unit (SVU)	May be mentioned before the respective Bench only where the

				<p>Police Station Case No. 02 of 2021 (Special Case No. 48 of 2021), despite the fact that he is neither named in the FIR, nor any specific allegation of overt act is alleged against him. He is one of the most renowned and senior academicians in Bihar, having published more than 30 books/articles/journals on physics. He has won several national and international awards in physics and education, and has been posted as Principal to most of the prestigious colleges in Bihar. Aged 61, the petitioner is suffering from various chronic ailments like diabetes, hypertension, Cardio Vascular Disorder and Obstructive Sleep Apnea. He is the sole earning member, and has to look after his old father and very sick wife, suffering from severe Respiratory and kidney disorders, requiring specialized treatment outside Bihar. Petitioner's wife has been admitted in a private clinic today after her oxygen level fell to 79 Spo2. The matter was mentioned online where upon the petitioner has been directed to mention before the respective Bench only where the matter is listed. (Copy enclosed) Hence the prayer for urgent hearing.</p>	matter is listed
58.	Dhananjay Kumar 9835444215	Shiv Shankar Das	Cr. Appl. (D.B) No. 863/2019	<p>The aforesaid case was heard on 10.08.2021 by Hon'ble Mr. Justice Ashwani Kumar Singh and Hon'ble Mr. Justice Arvind Srivastava and the case was admitted and</p>	To be Listed subject to the availability of digitized record



				L.C.R was called for and it was observed that the bail of the appellant will be considered after receipt of the same, and the L.C.R has been received in the Court on 18.09.2021. the appellant is in custody since 07.04.2021. Hence the case of the appellant may be listed on priority basis.	
59.	Dhirendra Kumar Sinha 9431624641	Sunil Yadav and Ors.	Cr. Misc. No. 215/2022	The petitioner has been arrested on 03.04.2022 during the pendency of the application and hence it has to be withdrawn, it may kindly be listed under the heading "to be mentioned on 19.04.2022.	May be mentioned before the respective Bench only where the matter is listed
60.	Kundan Rathore 7779855582	Madan Baitha @ Madan Rajak and Ors.	Cr. Misc. No. 55325/2019	The aforesaid case is quashing matter of cognizance order u/s 498(A) of IPC. petitioner are in-law of informant and there are four ladies falsely been implicated in this case, so kindly heard this matter for urgent posting.	No Urgency
61.	Kundan Rathore 7779855582	Rajendra Mishra	Cr. Misc. No. 29219/2016	The aforesaid case filed by petitioner against the orders of framing of charge. The said case is very old and petitioners is senior citizen so kindly heard this matter out of turn.	No Urgency
62.	Hari Mohan Tripathi	Cr. Misc. No. 79523/2019	Binod Pandey	Aforesaid mentioned case relates to cancelation of bail earlier case was heard on this matter on 18.02.2020 and directed issue notice to the opposite party no. 2 but till today the case has not been listed. Kindly list this case on priority basis.	To be Listed
63.	RATNAKAR AMBASTHA 9431646455	Deepak Yadav & others	Cr. App(S.J) No. 189/2022	The LCR called for in the case on 09.02.2022, has already been received on 10.03.2020. The appellant has been in custody since 20.12.2021. Case and	To be Listed subject to the availability of digitized record

				counter case in between the parties. The Appeal may be directed to listed under the heading for orders for consideration of suspension of sentence of the appellants.	
64.	Md. Imteyaz Ahmad 9386416816	Surendra Singh	Cr. Appl. (D.B) No. 571/2021	This appeal is already admitted and the prayer for suspension of sentence and grant of bail is ordered to be consider on receipt of L.C.R., L.C.R. is already received on 07.04.2022, hence it may kindly be placed for orders.	To be Listed subject to the availability of digitized record